

## NOTICE

In consultation with the President and other office bearers of the Bar Association, it has been decided to start in a phased manner the filing of the cases along with soft copies i.e. with Pen Drive, DVD, CD in digitally signed PDF format. It has been decided that at the first instance w.e.f. 1.3.2013 all Tax and Company matters, which are accompanied with soft copies will be listed for hearing as per the present practice next day, but the cases, which are not accompanied with soft copies will be listed after a gap of one working day so that the same could be scanned.

Therefore, the members of the Bar are requested to present soft copies of the Tax and Company matters, in the following manner:-

- i) The Pen Drive, DVD, CD should contain a digitally signed PDF file either by the counsel filing the petition or by the petitioner himself.
- ii) The counsel or the petitioner shall certify that the soft copy is the same as the hard copy. In this regard, an additional note at the foot of the Index shall be given by the petitioner/counsel.
- iii) The signed copy should be in a single file. It should be ensured that the Pen Drive, DVD, CD is virus free.
- iv) In case, the Registry raises objections, the file will be required to be resubmitted after removal of such objections, in the above manner only.